ITEM NO.3 COURT NO.2 SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1000/2011

KULDEEP @ MONU & ANR.

Appellant(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

(Mr. S.V. Raju, learned Additional Solicitor General)

WITH

Crl.A. No. 999/2011 (II-B)

(Mr. S.V. Raju, learned Additional Solicitor General))

Crl.A. No. 1701/2011 (II-B)

(Mr. S.V. Raju, learned Additional Solicitor General))

Crl.A. No. 724/2017 (II-B)

(Mr. S.V. Raju, learned Additional Solicitor General))

Date: 16-11-2022 These appeals were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE ABHAY S. OKA

Mr. S.V. Raju, Ld. ASG (AC)

For Appellant(s) Mr. Neeraj Kumar Jain, Sr. Adv.

Mr. Sanjay Singh, Adv.

Mr. Aniket Jain, Adv.

Mr. Umang Shankar, AOR

For Respondent(s) Mr. Deepak Thukral, Deputy A.G.

Mr. Jitender Kumar, Adv.

Dr. Monika Gusain, AOR

Mr. Samar Vijay Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned ASG pointed out that he has sent an e-mail along with order dated 22.09.2022 passed by

this Court but none of the States has responded. We are thus left with little option to issue notice to all the States through Chief Secretaries making it clear that unless a response is sent to the e-mail dated 03.10.2022 of Mr. S.V. Raju, learned ASG, within one month of the receipt of this order, the Home Secretaries of the States would be required to remain present in Court.

A coy of our order dated 22.09.2022, e-mail mentioned aforesaid dated 03.10.2022 and the order passed today be sent forthwith to the Chief Secretaries of the respective States.

It is stated that the State of Haryana has given some information to the learned ASG.

List on 09.01.2023 at the end of the Board.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)